

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:819
ANSWERED ON:04.08.2011
CASES OF DRUGGING
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Will the Minister of RAILWAYS be pleased to state:

- (a) whether cases of drugging of innocent passengers at Railway Stations and running trains have come to the notice of the Railways;
- (b) if so, the details thereof;
- (c) the number of such cases detected during the last three years and the current year, year-wise;and
- (d) the steps taken by the Railways to check such criminal activities?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H.MUNYAPPA)

(a) to (c): The number of cases of drugging reported in railway stations and in running trains over Indian Railways during the year 2008, 2009, 2010 and 2011 (January to June) are as under:-

Year No. of cases

Reported Detected

2008 603 293

2009 685 367

2010 783 360

2011 528 236
(January to June)

(d): Prevention of crime, registration of cases, their investigation and maintenance of law and order in Railway premises as well as on running trains are the statutory responsibility of the State Police, which they discharge through Government Railway Police (GRP) of the State concerned. As such the cases of crime on Railways are reported to, registered and investigated by the Govt. Railway Police.

However, the following measures are being taken by the Railways for security of the passengers:-

1. 1275 trains are escorted by RPF daily on an average, in addition to 2200 trains escorted by Government Railway Police of different States daily.

2. An Integrated Security System consisting of electronic surveillance of vulnerable stations through CCTV Camera Network, access control, Anti-sabotage checks has been approved to strengthen surveillance mechanism over 202 sensitive and vulnerable Railway stations.
3. Regular coordination meetings are held with State Police at all levels to ensure proper registration and investigation of crime by Government Railway Police (GRP).
4. Public awareness against crime like Drugging of passengers is done through regular announcements at stations and in trains.
5. An amendment in the Railway Protection Force Act to enable Railway Protection Force to deal with the passenger related offences more effectively is under active consideration.